

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

RA No.76/95 in OA No.528/1994

New Delhi, this 7th day of April,1995

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Shri P.T.Thiruvengadam, Hon'ble Member(A)

Smt. Vidya Devi  
w/o Sardar Sant Singh  
A-9, Nari Niketan Quarter  
Jail Road, Hari Nagar  
New Delhi .. Applicant

By Advocate Shri K.N.Bahuguna

versus

1.Cheif Secretary  
National Capital Territory of Delhi  
Sham Nath Marg, Delhi

2.Director of Social Welfare  
Curzon Road  
New Delhi-110 001 .. Respondents

ORDER(by circulation)

Shri P.T.Thiruvengadam, Member(A)

This review application has been filed for reviewing the judgement of this Tribunal passed on 31.1.95 in OA No.528/1994.

2. On scrutiny of the review application, I do not find that the applicant has established any mistake or error apparent on the face of the record with reference to the order already passed. No new or important matter for evidence which could not be mentioned earlier and which came to the knowledge of the applicant subsequently, has now been cited. The same arguments as advanced during the hearing are sought to be reagitated.

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(13)

3. Thus, the review application does not fall within the four corners of Order 47, Rule 1 CPC, wherein the jurisdiction of this Tribunal to review its judgement is circumscribed. Accordingly, the review petition is dismissed as devoid of merits. No costs.

P.J. 26

(P.T.Thiruvengadam)  
Member(A)

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